## COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

# APPEAL NO. 309 OF 2017 & IA NO. 1222 OF 2018

Dated: 12<sup>th</sup> September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jala Shakti Ltd. .... Appellant(s)

Versus

Himachal Pradesh Electricity Regulatory Commission & .... Respondent(s)

Ors.

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan

Counsel for the Respondent(s) : Mr. Pradeep Misra

Mr. Manoj Kr. Sharma for R-1

Mr. Anand K. Ganesan for R-2

#### **ORDER**

#### IA NO. 1222 OF 2018

(Appln. for condonation of delay in filing rejoinder)

For the reasons stated in the accompanying affidavit, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

### **APPEAL NO. 309 OF 2017**

It is represented that pleadings are complete.

List the matter for hearing on 13.11.2018.

(Justice N. K. Patil) Judicial Member (Justice Manjula Chellur) Chairperson